SPEECH

My Lords, Hon'ble Chief Justice of High Court of Delhi, Mr. Justice M.K. Sharma and his Hon'ble Companion Judges, Mr. A.S. Chandiok, President of Delhi High Court Bar Association, Central Government Standing Counsels, Ms. Mukta Gupta, Standing Counsel for Delhi Administration, Mr. J.R. Midha, Standing Counsel for Delhi Administration and counsels for various other bodies and statutory authorities, members of the Bar and my esteemed colleagues, Ms. Ruby Anand, Retel Anand and Atul Anand.

Mr. Justice HL Anand (Retd) was born on 10th March, 1924 in Rawalpindi (Pakistan). He did his Law from Delhi University and enrolled himself as a Pleader in the year 1948 at Delhi. In 1952 he was enrolled as an Advocate and in 1959 as an Advocate of the Hon'ble Supreme Court in 1959. He had a roaring practice. He had joined Mr. Vidyasagar a budding Barrister and Mr. BC Das Gupta, a young solicitor and floated a partnership firm M/s. Anand, Sagar and Dasgupta, Advocates a firm which was a training ground of many of our leading Advocates including Mr. V.N. Koura, Mr. J.S. Arora, Mr. Daljit Singh, Sr. Advocate, Mr. Ashok Grover, Sr. Advocate, Mr. H. L. Tikku, Sr. Advocate, Mr. Girdhar Govind, Advocate and Mr. Justice JK Mehra, retired Judge of this Hon'ble Court and Hon'ble Mr. Justice Vikramjit Sen.

He was elevated as a judge of this Hon'ble Court in 1972. He accepted his elevation in 1972 even though previously he had

rdeclined. He retired as a judge of this Hon'ble Court in 1986. He was an excellent judge not petty minded. When both the counsels wanted an adjournment even his Court Master could give it. Appearing before him was a great pleasure.

He was one person who was liked by one and all and he maintained his loving and cool nature even after he was alleviated as a Judge of this Court. He had no egos. He was well known for his excellent behaviour, honesty, integrity, gracious, dignified and sober approach towards not only the members of the Bar but also even towards the litigant public. He excelled both as a lawyer and as a judge. His approach was par excellence be it a criminal matter; company matter; civil matter or any other matter.

He always kept cool temperament and was full of grace, sophistication and dignity. He had unparalleled integrity. He was a source of inspiration to the younger lawyers and colleagues. After retirement he was a most sought after Arbitrator or Umpire.

He would always give new ideas to the case which would come before him. I remember, in Bail matters, he started the idea of giving reasonable compensation to the family of the victim as a condition for grant of bail.

I can clearly say that he was an ideal man, an ideal judge, an ideal personality and I feel if we imbibe even 50 per cent. of his qualities and ideals, it will be the biggest homage to him.

I share the grief of Ms. Ruby Anand, Retel and Atul Anand and

other relations of his family and the Members of the legal fraternity

who have been all grieved. May his soul rest is peace and may God

give all of us strength to bear this loss.

I request the Hon'ble Chief Justice of the Delhi High Court to

convey our heartfelt condolences to the bereaved family and may his

soul rest in peace.

(P. P.Malhotra)

Additional Solicitor General of India

Dated: 01-10-2007.